

grade I (Ministerial). No promotions have been made to Grade I (Executive).

(c) and (d).

Name of the official	Date of promotion to Grade I (Ministerial)	Date from which declared permanent in Grade II
1. Shri M. L. Taneja	11.9.70	31.7.61
2. Shri Ram Saran	11.9.70	1.1.62
3. Shri O. P. Gupta	14.9.70	1.1.62
4. Shri Rura Singh	16.10.70	25.4.62
5. Shrimati Urmila Bargotra	10.9.70	13.7.62
6. Shrimati Surinder Sabharwal	10.9.70	12.7.62
7. Shri Brij Behari Lal	11.9.70	1.3.63
8. Shri D. N. Arora	(Proforma promotion)	2.7.63
9. Shri Gurdayal Singh	10.9.70	12.9.63
10. Shri Lal Chand Sharma	11.9.70	8.8.65
11. Shri B. S. Gaur	14.9.70	21.12.65
12. Shri Wir Singh	11.9.70	12.1.66
13. Shri R. G. Kohli	28.9.70	12.1.66
14. Shri G. S. Midha	30.9.70	1.3.66
15. Shri B. R. Sharma	(Yet not assumed charge)	10.3.66

(e) No. Sir.

(f) Does not arise.

1203 hrs.

REPRIMAND TO SHRI S. C.
MUKHERJEE, FORMERLY
DEPUTY IRON AND
STEEL CONTROLLER

MR. SPEAKER : Now I will request hon. Members to be a little cool and calm. Will you take half a minute to cool down ? Hon. Members. We will now take up the item regarding the reprimand to Shri S. C. Mukherjee, who, in pursuance of the decision taken by the House on the 2nd December, 1970, has been summoned by me to appear at the Bar of this House, to-day, to receive the reprimand.

I need hardly remind the House that when Shri S. C. Mukherjee is being reprimanded, there should be silence, so that the dignity and authority of the House is maintained and the significance of the reprimand and the solemnity of it is emphasized.

Watch and Ward Officer.

WATCH AND WARD OFFICER : Yes, Sir.

MR. SPEAKER : Is Shri S. C. Mukherjee in attendance ?

WATCH AND WARD OFFICER : Yes, Sir.

MR. SPEAKER : Bring him in.

(*Shri S. C. Mukherjee was then brought in and he stood at the Bar of the House.*)

MR. SPEAKER : S. C. Mukherjee — this House having considered the Twelfth Report of the Committee of Privileges presented to the House on the 24th November, 1970, has adjudged you guilty on committing contempt of the House for having deliberately misrepresented facts and given false evidence before the Committee on Public Accounts. The House resolved on the 2nd December, 1970, that you be summoned before the Bar of House and be reprimanded this. Accordingly, in the name of the House, I reprimand you for having committed contempt of this House.

I now direct you to with draw.

(*Sh: i S. C. Mukherjee then withdrew*)

MR. SPEAKER : Now the matter will be closed.

SHRI TENNETI VISWANATHAM (Visakhapatnam) : May I know whether the fact that he was reprimanded will be entered in the Service Register of the officer or not ?

SHRI RANDHIR SINGH (Rohtak) : That should be registered.

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT) : We will do it, Sir.

MR. SPEAKER : Next item—Call Attention.

12.07 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE BY JUTE WORKERS
IN WEST BENGAL

SHRI H. N. MUKERJEE (Calcutta North East) : Mr. Speaker, Sir, I call the attention of the Minister of Labour, Employment and Rehabilitation to the following matter of urgent public importance and I request that he may make a statement thereon :

"The reported strike by Jute workers in West Bengal."

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I regret to say that the workers in the jute mills in West Bengal have gone on a strike from the 7th December, 1970. As this House is aware, the Industry employs more than 2,25,000 workers and it is one of our major foreign exchange earners. The strike has been sponsored jointly by trade unions affiliated to various Central Organisations. The strike notice contains a number of demands but the principal issues relate to the payment of bonus, introduction of a gratuity scheme

and payment of maintenance allowance to Badli workers when they are not given work.

Efforts were made by the officers of the State Labour Department and the Principal Adviser to the Governor of West Bengal to bring the parties together and to evolve a mutually acceptable solution so that there was no work stoppage. Unfortunately, these efforts did not succeed. In response to the suggestions made by the parties, I requested them to come to Delhi so that some agreement might be evolved and the strike averted. Discussion for this purpose were held in Delhi on the 4th and 5th December, 1970. The representatives of Indian Jute Mills Association and workers unions participated in these discussions. There was a free and frank exchange of views. Differences were narrowed down to some extent. I am, however, sorry to say that a final agreement acceptable to both parties could not be reached.

The Minister of Foreign Trade also held discussions with both the parties yesterday but no agreement could be reached.

I sincerely believe the parties are fully conscious of the hardships and hazards that a strike in this major industry involves. I hope that they would strive to come to an agreement even at this stage.

SHRI H. N. MUKERJEE : Sir, I find it rather strange—perhaps, I should say, slightly amusing—that a spokesman of a Government professing concern for the deprived section which is the overwhelming proportion of our population, appears to blame the workers rather than the employers for a strike which is due entirely to the rapacious profit lust and obstinacy of big money operating in the Indian Jute Mills Association. The Minister must know the magnificence of the unusually united strike of nearly 2, 50,000 people not only from West Bengal, but from Bihar, Orissa, Assam, Andhra Pradesh, U. P. and so many other States. They were all united as far as the strike was concerned. In August, 1969, they compelled the employers to agree to a settlement. But the employers' calculated recalcitrance has prevented proper implementation of settlement and that is why as late as 27th October, 1970, the Government had